HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

CRIMINAL PETITION (SR) No.11694 of 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	24.10.2026	**PKC, J:** Heard Sri V.R. Reddy Kovvuri, learned counsel for the petitioners and learned Public Prosecutor for the respondent/State. This Criminal Petition is filed seeking to quash the proceedings in Cr.No.68 of 2026 on the file of the Sodam Police Station, YSR Kadapa District for the offences punishable under Sections 126(2), 118(1), 115(2), 351(2), 223, 109(1), 189(2), 191(2), 191(3) r/w 190 of Bharatiya Nyaya Sanhitha, 2023 (in short, 'BNS'). Learned counsel for the petitioners submitted respondent No. 2, the informant has made vague allegations in his report. This is a politically motivated one. To attract the provisions of law, no such injury is caused to the respondent No.2. Only to get the petitioners implicated under the Sections 126(2), 118(1), 115(2), 351(2), 223, 109(1), 189(2), 191(2), 191(3) r/w 190 of BNS, to suit, the provisions, allegations are made. A false	

		case is registered against them. Because of this case, the petitioners are prevented to proceed in the elections. Refuting the said contentions, learned Public Prosecutor submits that the petitioners are not the candidates who filed the nominations, even otherwise the case is registered as MLC, Medico Legal Case. Grave allegations are made. He needs to get instructions and sought time. He submitted that, the petitioners have made the respondent No.2/Defacto complainant as a party, who is the necessary person, without his notice, it cannot be proceeded. The grievance of the petitioners is that the elections are to be held on 29.11.2026, the respondent No.1 may take any action. This Court is of the view that notice has to be given to the respondent No.2, petitioner is permitted to serve personal notice. Let the matter be posted before the Regular Bench. Post on 26.10.2026. **PKC, J** MSI	